

Ansali Properties and Infrastructure Limited
 Corporate Identity Number: L45101DL1967PLC004759
 Regd. Office: 115, Ansal Bhanav, 16, Kasturba Gandhi Marg, New Delhi-110001
 Tel.: 011-23535500, 011-66038308
 Website: www.ansalpi.com; Email: shareholderservice@ansalpi.com

Notice for investors of the Company
 Pursuant to SEBI's Circular dated the 02nd July, 2025, investors are hereby informed that in order to secure the rights of investors in the securities which were purchased by them, a special window has been opened by the Company for re-logging of transfer deeds, which were lodged before the 01st April, 2019 and rejected / returned / not attended to due to deficiencies in documentation/process or otherwise, for a period of six months from the 07th July, 2025 to 06th January, 2026.
 The securities (viz. Equity shares) that are re-logged for transfer shall be issued only in demat mode. Due process shall be followed by Equity shareholders for such transfer-cum-demat requests.
 For assistance and submission of requisite documents, please contact MUGG Intime India Private Limited (earlier known as Link Intime India Private Limited), our Registrar and Share Transfer Agent at Noble Heights, 1st Floor, Plot No. NH-2, LSC, C-1 Block, Near Savitri Market, Janspuri, New Delhi-110058 or email:delhi@ansalpi.com (Tel.: 011-494-11000 (Ext.-7113)).

For: Ansal Properties and Infrastructure Limited (Under Corporate Insolvency Resolution Process) Sd/-
 Abdul Sami
 Company Secretary
 Date: 09.07.2025
 Place: New Delhi

NORTHERN RAILWAY
 INVITATION OF TENDERS
 THROUGH E-PROCUREMENT SYSTEM

Tender Notice No. 30/2025-2026 Date: 09.07.2025
 Principal Chief Materials Manager, Northern Railway, New Delhi-110001, for and on behalf of the President of India, invites e-tenders through e-procurement system for supply of the following items:-

S. No.	Tender No.	Brief Description	Qty.	Closing Date
01	19250975A	COUPLER SOCKET OUTER CASING	500 NOS	30.07.25
02	19250537	MICROPROCESSOR BASED ENERGY	30 NOS	31.07.25
03	12251386	FRLT COTTON INSULATION	805118 MTR	04.08.25
04	12255003A	DESIGN, MANUFACTURE, SUPPLY	46 NOS	04.08.25
05	02251929	DISCONNECTING AND EARTHING DEVICE	111 NOS	11.08.25
06	09252551	POLY RING FOR CCPU	7736 NOS	01.09.25

NOTE -1. Vendors may visit the IREPS website i.e. www.ireps.gov.in for details. 2. No Manual offer will be entertained.
 207225 SERVING CUSTOMERS WITH A SMILE

NOTICE
 Notice is hereby given that the share certificate(s) no.s. 13946, 17598, 17872 and 34722 under folio number 37456 for 400 equity shares of face value of Rs. 10 each bearing distinctive no(s) respectively 2584601-2584700, 2949801-2949900, 2977201-2977300, 4094454-4094553 of TPL Packaging Limited standing in the name of M/s Jindal Saxena Financial Services Private Limited, have been reported lost/stolen and undersigned have applied to the Company to issue duplicate share certificate(s) for the said shares. Any person(s) who have claim in respect of the aforesaid shares should lodge claim for the same with the Company at its Registered Office at Empire Mills Complex 414, Sanapati Bapat Marg, Lower Parel, Mumbai, Maharashtra, India - 400013 within 15 days from the date of this notice, else the Company will proceed to issue duplicate share certificate(s).
 Sd/-
 Naresh Kumar Jain
 on behalf of Jindal Saxena Financial Services Pvt Ltd
 Date: 09.07.2025

HINDUJIA HOUSING FINANCE LTD.
 Hindujia Housing Finance Ltd.
 Registered Office: No. 167-169, 2nd Floor, Anna Salai, Saidapet, Chennai-600015
 Branch Office: F-8, Mahalaxmi Metro Tower, Sector-4, Vaishali, Ghaziabad-201010

ALM - ARUN MOHAN SHARMA
 RRM - AMIT KAUSHIK - Mob. No. 9587088333
 CLM - DHIRUV VASHIST - Mob. No. 8802967651

PUBLIC NOTICE OF PHYSICAL POSSESSION OF IMMOVABLE PROPERTY
 To, 1. Mr. Sarita Ramesh Pal
 2. Mr. Jai Prakash
 Both at: E 109 Govindpuram Ghaziabad, Metro, Uttar Pradesh, India - 201013
 Whereas vide Order dated: 29.03.2025 passed by Ld. Additional District Magistrate, Noida the physical possession of the property being All that piece and parcel of Portion bearing FREEHOLD RESIDENTIAL FLAT NO UGF-2 ON UPPER GROUND FLOOR MEASURING 55.28sq.mt OR SAY 46.47sq.mt. BUILT ON 1/2 PART OF PLOT NO 43 PERTAINING TO KHASRA NO. 22MI SITUATED IN RESIDENTIAL COLONY SATIADIPOURAM, VILLAGE DASNA, PRAGNA DASNA, TEHSIL & DISTT GHAZIABAD U.P. has been taken over by M/s Hindujia Housing Finance Ltd. on 22-04-2025.
 The borrowers in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of M/s Hindujia Housing Finance Ltd.
 Date: 10.07.2025
 Place: Ghaziabad
 Authorised Officer For Hindujia Housing Finance Limited

CAN FIN HOMES LTD.
 46, GMS Road, First Floor, Above Canara Bank Near Wadia Institute, Dehradun, Uttarakhand - 248001
 Contact- 7625079160 CIN : L85110KA1987PLC008699
 E-Mail- dehradun@canfinhomes.com

POSSESSION NOTICE [Rule 8 (1)] [For Immovable Property]
 Whereas the undersigned being the Authorised Officer of Can Fin Homes Ltd. under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of the powers under the said Act and Security Interest (Enforcement) Rules, 2002, issued a demand notice dated 05/05/2025 calling upon the borrowers Mr. Krishna Kumar and Mrs. Babita Devi to repay the amount mentioned in the notice being Rs. 9,14,450/- (Rupees Nine Lakh Fourteen Thousand Four Hundred Fifty Only) with further interest at contractual rates, till date of realization within 60 days from the date of the said notice.
 The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred under Section 13(4) of the said Act read with Rule 8 (b) of the Security Interest Enforcement Rules, 2002 on this the 9th day of July of the year 2025.
 The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.
 The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Can Fin Homes Ltd for an amount of Rs. 9,14,450/- (Nine Lakh Fourteen Thousand Four Hundred Fifty Only) and interest thereon.
 Description of immovable property
 H No-379, E.W.S, M.D.D.A Colony, Kedarpuram, Ajabpur Kala, Post Office Defence Colony, Dehradun, Uttarakhand-248001.
 North by :- House of others East by :- HNo-381 E.W.S West by :- HNo-377 E.W.S South by :- Road
 Date: 09.07.2025
 Place: Dehradun
 Authorised Officer, Can Fin Homes Ltd.

DEBTS RECOVERY APPELLATE TRIBUNAL, ALLAHABAD
 Ministry of Finance, Govt. of India
 147-A-58/1, Jawahar Lal Nehru Road, Tagore Town, Allahabad, Ph: 0532-2467671, Fax: 0532-2466414

Appeal By No.1132/2024 Dated: 23/05/2025
 (Summons to the parties through publication under Section 18 of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 as amended up to date).

The Authorized Officer/UCO Bank Appellant
 Vs.
 Mukesh Kumar Saraswat & Ors. Respondent

1. MUKESH KUMAR SARASWAT
 S/O SHRI KUMAR PRASAD SARASWAT
 R/O Ground Floor, BH-1/122 Sector-12,
 B.R.D. Scheme, Pratap Vihar, Ghaziabad-201009.

NOTICE
 Take Notice that the appellant has filed an appeal against the order dated 05/04/2024 passed in Appeal No.49/2021 by the Debts Recovery Tribunal at Lucknow the abovementioned appeal has been listed for appearance and further proceedings before the Appellate Tribunal at Allahabad on 26/08/2025 at 11:00 A.M. You may appear before this Appellate Tribunal on the date either in person or through legal practitioner duly appointed by you for this purpose.
 Take notice that in default of your appearance on the date fixed, the appeal will be heard ex-parte.
 REGISTRAR,
 DEBTS RECOVERY APPELLATE TRIBUNAL,
 ALLAHABAD

EETECH SRLS CONSULTING PVT LTD
 Notice is hereby given to General Public that the company proposes to make the application to the Central Government under section 13 of the Companies Act 2013, seeking confirmation of alteration of Memorandum of Companies of the company in term of special resolution passed at Extra ordinary General Meeting held on MONDAY, 01 DAY OF JULY 2025 to enable the company to change its Registered Office from "State of Uttar Pradesh" to "State of Maharashtra".
 Any person whose interest is likely to be affected by the proposed change, may deliver either on MCA portal (www.mca.gov.in) by filling investor complaint form or cause to be delivered or sent by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and ground of opposition to the Regional Director at the B-2 Wing, 2nd floor, Pt. Deendayal Aiyodaya Bhawan, 2nd floor, CGO Complex, New Delhi - 110003, within 14 Days of date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned below: ADDRESS OF REGISTERED OFFICE: 96, AVAS VIKAS COLONEY ALIGARH, UTTAR PRADESH, India, 202001

VALLABHI CAPITAL PRIVATE LIMITED
 CIN No. U65993DL2021PTC384823
 Regd Off. : SF 4C, Second Floor, Rishabh Ipx Mall, Patparganj, IP Extension, Delhi - 110092

In pursuance of paragraph 5 of RBI Notification No. DNBS.(PD) 029/CGM (CDS-2015) dated July 09, 2015, and paragraph 42.3 of the Master Direction - Reserve Bank of India (Non-Banking Financial Company - Scale Based Regulations) Directions, 2023, it is hereby notified that the Reserve Bank of India has accorded its approval for the appointment of Mr. Divesh Kumar Mishra as a Professional Director of the Company, vide its Letter No. DEL.DOR.NBFCBL.No.S213/24-03-199/2025-2026 dated July 4, 2025.

Possession Notice (For Immovable Property) Rule 8(1)
 Whereas, the undersigned being the Authorized Officer of IIFL Home Finance Limited (Formerly known as India Infoline Housing Finance Ltd.) (IIFL-HFL) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, a Demand Notice was issued by the Authorized Officer of the company to the Borrower/Co-Borrowers mentioned herein below to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Rules. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of IIFL HFL for an amount as mentioned herein under with interest thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, if the borrower clears the dues of the "IIFL HFL" together with all costs, charges and expenses incurred, at any time before the date fixed for sale or transfer, the secured assets shall not be sold or transferred by "IIFL HFL" and no further step shall be taken by "IIFL HFL" for transfer or sale of the secured assets.
 Name of the Borrower (s)/ Co-Borrowers Description of the Secured Asset (Immovable Property) Total Outstanding Dues (Rs.) Date of Demand Notice Date of Possession
 Miss. Taruna, Mr. Suresh Kumar Arora, (Prospect No. IL10324530) All that piece and parcel of Flat on second floor, on plot no 34/65, with roof rights, Sector 3, Vasundhara, Eight Lakh Seventy Ghaziabad, Uttar Pradesh-201012, Area Three Thousand Admeasuring (In Sq.ft.); Property Type: Six Khundred and Area Admeasuring Property Area: 430.55; Fifty One Only) Rs.2873651/- (Rupees Twenty Eight Lakh Seventy Three Thousand Five Hundred and Fifty One Only) 20/01/2025 07/07/2025
 For further details please contact to Authorized Officer at Branch Office: A-1C & A-1D, 2nd floor, Noida Sector 16, Noida, Gautam Budh Nagar - 201301 or Corporate Office: Plot No.38, Phase-IV, Udyog Vihar, Gurgaon, Haryana
 Place: Delhi, Date: 10-09-2025 Sd/- Authorised Officer, For IIFL Home Finance Ltd.

FORM A PUBLIC ANNOUNCEMENT
 [Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]
 FOR THE ATTENTION OF THE CREDITORS OF UPAL BUILDTECH PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of Corporate Debtor	UPAL BUILDTECH PRIVATE LIMITED
2. Date of Incorporation of Corporate Debtor	13.03.2008
3. Authority under which Corporate Debtor is incorporated/registered	Registrar of Companies, Delhi
4. Corporate Identity No./ Limited Liability Identification No. of Corporate Debtor	U45400DL2008PTC175323
5. Address of the Registered office and Principal Office, (if any) of Corporate Debtor	Office No - 303, 3rd Floor, Balaji Chamber, D-246/10, Street No-10, Laxmi Nagar, New Delhi-110052, (Delhi)
6. Insolvency commencement date in respect of Corporate Debtor	08.07.2025
7. Estimated date of closure of insolvency resolution process	04.01.2026
8. Name and the registration number of the insolvency professional acting as Interim Resolution Professional	Shivnandan Chaudhary Reg No : IIRIPA-001/PP-02661/2021-2022/14049
9. Address and email of the interim resolution professional, as registered with the Board	Address: P-306, Logix Blossom County, Sector-137, Noida (Uttar Pradesh) Email id : cashvnanand12@gmail.com
10. Address and email to be used for correspondence with the interim resolution professional	Address: Office No - 303, 3rd Floor, Balaji Chamber, D-246/10, Street No-10, Laxmi Nagar, New Delhi-110052, (Delhi) E-Mail : upal.cirp@gmail.com
11. Last date for submission of claims	22.07.2025
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable at present
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not applicable at present
14. (a) Relevant Forms and (b) Details of authorized representatives available at :	a) Weblink : https://ibbi.gov.in/homes/downloads Physical address : Same as mentioned available in point 10 b) Not applicable at present

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the UPAL BUILDTECH PRIVATE LIMITED, on 08th July, 2025.
 The creditors of UPAL BUILDTECH PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 22nd July, 2025 to the interim resolution professional at the address mentioned against entry No. 10.
 The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means.
 A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class (Real Estate Allottees) in Form CA.
 Submission of false or misleading proofs of claim shall attract penalties.
 Name of Interim Resolution Professional : Shivnandan Chaudhary
 Date: 09.07.2025
 Place : Noida

CAN FIN HOMES LTD.
 DDA Building, 1st Floor, Near Paras Cinema, Nehru Place, New Delhi-110019 Ph.: 011-26430236/7625079108
 Email: delhi@canfinhomes.com CIN : L85110KA1987PLC008699

DEMAND NOTICE
 Under Section 13(2) of "The Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (No. 54 of 2002)"

To,
 1. Mrs. BHAWANA W/O HARI SHANKAR (Borrower)
 FLAT NO FF-2, FIRST FLOOR, PLOT NO C-9/4, DLF ANKUR VIHAR, LONI, GHAZIABAD UTTAR PRADESH-201102 Also at: 213, T-HUTS, SECTOR 3, ROHINI, NEAR MTLN OFFICE NORTH WEST DELHI- 110085
 2. Mr. HARI SHANKAR S/O GYADEEN (Co-Borrower)
 FLAT NO FF-2, FIRST FLOOR, PLOT NO C-9/4, DLF ANKUR VIHAR, LONI, GHAZIABAD UTTAR PRADESH-201102 Also at: 213, T-HUTS, SECTOR 3, ROHINI, NEAR MTLN OFFICE NORTH WEST DELHI- 110085
 3. NAVEEN THAKUR S/O KRISHNA CHANDRA THAKUR (Guarantor)
 HOUSE NO D-2456, STREET NO 8, MUKUND VIHAR, DELHI 110094

No.1-3, have availed a housing loan from our branch against the security of mortgage of the following asset belonging to No.1 of/Amongst you. An amount of Rs. 23,99,470/- (Rupees Twenty Three Lakhs Ninety Nine Thousand Four Hundred Seventy Only), is due from you, to Can Fin Homes Ltd. as on 07.07.2025 together with future interest at the contracted rate and other charges thereon.

Details of the mortgaged asset
 Flat No FF-2, MIG, First Floor, Plot No C-9/4, DLF Ankur Vihar, Loni, Ghaziabad Uttar Pradesh-201102 Boundaries of the property are as under:-
 North: Flat No FF-3, South: 9 mtr Road, East: Plot No. FF-1, West: Plot No. C-9/3
 Registered demand notice was sent to Nos. 1 - 3 amongst you under Section 13(2) of the SARFAESI Act, 2002, but the same was returned unreserved. The undersigned has, therefore, caused these Notices to be pasted on the premises of the last known addresses of the said Borrowers as per the said Act. Hence this paper publication. As you have failed to adhere to the terms of the sanction, the account is classified as a Non Performing Asset on dated 23.06.2025 as per the NHB Guidelines. You are hereby called upon to pay the above said amount with contracted rate of interest thereon from Demand Notice Date 07.07.2025 within 60 days from the date of this notice, failing which the undersigned will be constrained to initiate action under SARFAESI Act to enforce the aforesaid security. Further, the attention of borrowers/guarantors is invited to the provisions of Sub-section (8) of Section 13 of the Act, in respect of time available to them to redeem the secured assets.
 Sd/-
 Authorised Officer,
 Can Fin Homes Ltd.
 Date: 09.07.2025
 Place: New Delhi

"IMPORTANT"
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Stressed Assets Management Vertical, Bank of Baroda, Baroda
 Corporate Center C-26, G-Block, Bandra Kurla Complex, Bandra East, Mumbai-400051
 Email: wfd.bcc@bankofbaroda.co.in

Ref: BOB-SAMV:117-1098 Dated: 17-05-2025

WILFUL DEFAULTER CLASSIFICATION: OPPORTUNITY TO REPRESENT BEFORE REVIEW COMMITTEE

Please refer to the Show Cause Notice dated 03.02.2025 sent to your registered address on 06.02.2025 which was returned undelivered hence paper publication made in Financial Express and Jansatta (Chandigarh) on 19.02.2025. No representation received against the SCN within - 21- days timeline. Therefore, the identification Committee on Wilful Defaulters has recommended to the Review Committee for your classification as Wilful Defaulter. You may represent to the Review Committee within 15 days of this notice at the address given above. In case of non-receipt of the same, the Review Committee shall have the discretion for your classification as Wilful Defaulter.

S.No.	Name of the Account	Name of the Person	Date, Time, Venue & Mode of Hearing
01	M/s V N ENTERPRISES	Mr. Tarun Jain	Date of Hearing:- 18.07.2025, Time: 12.00 Noon
02		Mrs. Shivani Jain	(Appear prior to 15 minutes) Venue:- Bank of Baroda, Regional Office, Sector 13, Hissar, Haryana Mode :- Video Conference

Dated : 07.07.2025 Sd/- (General Manager)

Stressed Assets Management Vertical, Bank of Baroda, Baroda
 Corporate Center C-26, G-Block, Bandra Kurla Complex, Bandra East, Mumbai-400051
 Email: wfd.bcc@bankofbaroda.co.in

BOB-SAMV:117: 1435 -REGISTERED A/D- Dated: 17-05-2025

M/s V.N. Enterprises Mr. Tarun Jain (Partner/Guarantor) F-13/3, Model Town, Delhi, 110009
 Mrs. Shivani Jain (Partner/Guarantor) F-13/3, Model Town, Delhi, 110009

M/s V.N. Enterprises H.No. 154, Block No B-1, DDA Flats, Bakkarwala Loknayak Puram, Delhi-110041

Dear Sir,
Re: Notice for personal hearing before Review Committee Proposed Declaration as Wilful Defaulter under RBI Guidelines

Please refer to the credit facilities availed by you from Bank of Baroda Railways Road, Bahadurgarh Branch, which have since been classified as Non-Performing Asset (NPA) as per extant guideline of RBI. The outstanding dues in your account(s) are yet to be repaid despite repeated follow-ups and reminders.
 The Bank had issued a Show Cause Notice on 03.02.2025. Thereafter, under the directions of the Identification Committee on Wilful Defaulters, a further letter was issued on 17.05.2025 and Pursuant to a detailed examination of your account(s), the Identification Committee constituted under the Reserve Bank of India's Master Directions on Wilful Defaulters has concluded, after following the due process, that your conduct falls within the parameters of wilful default, based on the following grounds, inter alia

On scrutiny of your account/deeds/documents and writings, performed/executed in favour of the Bank, the following acts of omission and commission have been observed:

- > A payment of Rs. 172.50 Lakh was made to supplier of fabrics 'Harshita Apparels' whose GST number 07ABKPL1220L1ZE is not found on GST portal. It proves that the funds are siphoned off.
- > Stock Audit and Forensic Audit of the Firm reveals that no unit exists at registered address Plot No G-248, Sector D-1, Tronica City, Loni, Ghaziabad, UP-201102 and G-75, Sector D-1, Tronica City, Loni, Ghaziabad, UP-201102. This shows that the borrowers have disposed off entire assets without information to /approval by the Bank and the credit proceeds were not deposited in the loan accounts.

The above acts of omission/commission fall within the purview of RBI Wilful Defaulters Guidelines under Clause 3(i) (t) (i) (C) & (D) stated below:-

- > The borrower has defaulted in meeting its payment/ repayment obligations to the lender and has siphoned off the funds availed under the credit facility from the lender.
- > The borrower has defaulted in meeting its payment/ repayment obligations to the lender and has disposed of immovable or movable assets provided for the purpose of securing the credit facility without the approval of the lender.

In accordance with the guidelines prescribed by the RBI and the Bank's internal policy, you are hereby afforded an opportunity for your personal hearing before the Review Committee, which will examine the findings of the Identification Committee.

Details of the Review Committee Meeting:

- Date of Hearing: 18.07.2025
- Time: 12.00 Noon
- Venue: Bank of Baroda, Regional Office, Sector 13, Hissar, Haryana
- Mode: Video Conferencing

Kindly confirm your appearance before 14.07.2025 so that necessary arrangement can be made at our end through following email or letter:-

The General Manager, Stressed Assets Management Vertical Bank of Baroda, Baroda Corporate Center, C-26, G-Block, Bandra Kurla Complex, Bandra East Mumbai-400051. email: wfd.bcc@bankofbaroda.co.in

You are requested to appear in person 15 minutes prior time, along with your ID proof, relevant documents and explanations, to present your case. If you fail to attend on the scheduled date, the Committee shall proceed to take an appropriate decision based on available records and without any further reference to you and take steps as per RBI guidelines.
 Yours Faithfully
 (Dheendra Settippalli)
 General Manager,
 SAMV BCC, Mumbai

LAKE SHORE REALTY LIMITED
 (Formerly Mahaan Foods Limited)
 Regd. Office: Office No. 406, 4th Floor, Worldmark 2, Asset No. 6, Aerocity Hospitality District, New Delhi - 110037
 Tel: 011-43107200, E-mail: csfm@mahaafoods.com, Website: www.mahaafoods.com
 (CIN : L68100DL1967PLC350285)

Statement of Standalone Unaudited Financial Results for the Quarter ended 30.06.2025

Particulars	(Amount in Rs. Lacs except EPS data)			
	30.06.2025 Unaudited	31.03.2025 Audited	30.06.2024 Unaudited	31.03.2025 Audited
Total income	33.82	41.03	15.18	135.80
Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary Items)	22.87	28.99	6.68	96.85
Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	22.87	28.99	6.68	96.85
Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	16.97	21.90	5.02	72.85
Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	16.97	21.90	5.02	72.85
Equity Share Capital	350.07	350.07	350.07	350.07
Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year	-	-	-	1671.02
Earnings Per Share (of Rs. 10/- each) (for continuing and discontinued operations) -				
1. Basic:	0.05	0.63	0.14	2.08
2. Diluted:	0.05	0.63	0.14	2.08

Notes:

- The above Financial Results of the Company have been reviewed by the Audit Committee and approved by the Board of Directors at its meeting held on 08th July, 2025.
- The above is an extract of the detailed format of unaudited financial results for the quarter ended 30th June, 2025 filed with the stock exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 (as amended from time to time). The full format of the unaudited financial results for the quarter ended 30th June, 2025 is available on the Company's website (www.mahaafoods.com) and on the website of the stock exchange where the Company's equity shares are listed viz. BSE Limited (www.bseindia.com).

For Lake Shore Realty Limited
 Sd/-
 Sanjeev Goyal
 Managing Director
 DIN: 00221099
 Place: New Delhi
 Date: 08th July, 2025

DELPHI
DELPHI WORLD MONEY LIMITED
 (ERSTWHILE EBXCASH WORLD MONEY INDIA LIMITED)
 CIN: L65990MH1985PLC037697
 Regd. Office: 8th Floor, Manek Plaza, Kalina CST Road, Vidya Nagri Marg, Kalina, Santacruz (East), Mumbai 400 098.
 Tel: +91-22-62881500, Email: corp.relations@ebxcash.com, Website: www.indiaforexonline.com

NOTICE FOR THE ATTENTION OF SHAREHOLDERS OF THE COMPANY

The 40th Annual General Meeting (AGM or Meeting) of the Members of Delphi World Money Limited will be held on Friday, August 1, 2025 at 1:30 PM, through Video Conferencing ("VC") or Other Audio Visual Means ("OAVM") in compliance with all the applicable provisions of Companies Act, 2013 and the Rules made thereunder and the Securities and Exchange Board of India (SEBI) (Listing Obligations and Disclosure Requirements) Regulations, 2015 and read with the General Circular No.14/2020 dated 8th April, 2020, Circular No. 17/2020 dated 13th April, 2020, Circular No. 20/2020 dated 5th May, 2020 read with other relevant circulars including 09/2024 dated 19th September 2024, issued by the Ministry of Corporate Affairs (MCA) and other applicable circulars issued by the Ministry of Corporate Affairs (MCA) and SEBI (collectively referred to as "relevant circulars") to transact the business set out in the Notice calling the AGM. Members will be able to attend the AGM through VC/OAVM. In compliance with the relevant circulars, the Notice of the AGM and the Financial Statements for the Financial Year 2024-25 along with the Board's Report, Auditor's Report and other documents required to be aached thereto have been sent on July 09, 2025 to the Members of the Company whose email addresses are registered with the Company/ Depository Participant(s) and a letter having details of meeting and web link of Annual Report has been sent to the Members whose email addresses are not registered with the Company/ Depository Participant(s). The aforesaid documents are also available on Company's website at <https://indiaforexonline.com/investor/pdf/Annual%20Report%202024-25.pdf> and on the website of Stock Exchange of India: www.bseindia.com and www.nseindia.com. A copy of the same shall also be available on the website of National Securities Depository Limited (NSDL) at www.evoting.nsdl.com

As per section 108 of Companies Act, 2013 read with the Rule 20 of the Companies (Management and Administration) Rules, 2014 as amended from time to time and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Company is pleased to provide its Members the facility to exercise their right to vote on resolutions proposed to be passed at AGM by electronic means (e-voting). The Company has engaged the services of National Securities Depository Limited (NSDL) to provide the e-voting facility to shareholders. Members may cast their votes remotely using the electronic voting system of NSDL on the dates mentioned here below (remote e-voting).
 Further the facility for voting through electronic voting system will also be made available at the AGM and Members attending the AGM who have not cast their votes by remote e-voting will be able to vote at the AGM. National Securities Depository Limited (NSDL) will be providing facility for voting through remote e-voting, for participation in the 40th Annual General Meeting through VC/OAVM and e-Voting during the AGM.

The Register of Member and Share Transfer Books of the Company shall be closed from Friday, July 25, 2025 to Friday, August 1, 2025 (both days inclusive) for the purpose of AGM. All Members are informed that:

- The Business as set forth in the Notice of AGM may be transacted through voting by electronic means;
- Date and time of commencement of remote e-voting: **Tuesday, July 29, 2025, 9:00 A.M.**
- Date and time of end of remote e-voting: **Thursday, July 31, 2025, 5:00 P.M.**
- The cut-off date for determining the eligibility to vote by electronic means or at the AGM: **July 25, 2025.** The voting rights of the Members shall be in proportion to their shareholding as on the cut-off date;
- Any person, who acquires shares of the Company and become member of the Company after the process of the notice of AGM and hold shares as of the cut-off date i.e. Friday, July 25, 2025, can follow the process for generating the Login ID and password as provided in the Notice of the AGM. If such a person is already registered with NSDL for e-voting, existing User ID and Password can be used for casting vote.
- The Members may note:-
 - Remote e-voting shall not be allowed beyond July 31, 2025, 5:00 P.M.
 - The facility for voting shall be made available at the AGM and the members attending the meeting who have not cast their votes by remote e-voting shall be able to exercise their right at the Meeting.
 - A Member may participate in the General Meeting even after exercising his right to vote through remote e-voting but shall not be allowed to vote again in the Meeting.
 - A person whose name is recorded in the register of members or in the Register of beneficial owners maintained by the depositories as on the cut-off date only shall be entitled to avail the facility of remote e-voting as well as voting in the Annual General Meeting.
- Website address of the Company and of the Agency where Notice of the Meeting is displayed <https://www.indiaforexonline.com/> and www.evoting.nsdl.com
- Name, designation, address, Email id and phone number of the person responsible to address the grievances connected with the facility for voting by electronic means:
 Mr. Vinay Singh, Company Secretary & Compliance Officer, Email id: corp.relations@ebxcash.com, Contact details +91-22-62881500, Address: 8th Floor, Manek Plaza, Kalina CST Road, Vidya Nagri Marg, Kalina, Santacruz (East), Mumbai 400 098.

BY ORDER OF BOARD OF DIRECTORS
FOR DELPHI WORLD MONEY LIMITED
 (ERSTWHILE EBXCASH WORLD MONEY INDIA LIMITED)
 Sd/-
 VINAY SINGH
 COMPANY SECRETARY
 MEMBERSHIP NO: ACS 44928
 DATE: 09.07.2025
 PLACE: MUMBAI

(... Continued from previous page)

Sr No	Category	No. Of Applications Received	% Of Total	Total No. Of Equity Shares Applied	% To Total	No. Of Equity Shares Allotted Per Bidder	Ratio	Total No. Of Equity Shares Allotted
78	297,000	1	0.01	297,000	0.06	9,000	0:1	0
79	300,000	12	0.08	3,600,000	0.73	9,000	0:12	0
80	303,000	1	0.01	303,000	0.06	9,000	0:1	0
81	312,000	2	0.01	624,000	0.13	9,000	0:2	0
82	321,000	2	0.01	642,000	0.13	9,000	0:2	0
83	330,000	1	0.01	330,000	0.07	9,000	0:1	0
84	339,000	3	0.02	1,017,000	0.21	9,000	0:3	0
85	342,000	3	0.02	1,026,000	0.21	9,000	0:3	0
86	345,000	2	0.01	690,000	0.14	9,000	0:2	0
87	348,000	1	0.01	348,000	0.07	9,000	0:1	0
88	354,000	1	0.01	354,000	0.07	9,000	0:1	0
89	357,000	1	0.01	357,000	0.07	9,000	0:1	0
90	360,000	2	0.01	720,000	0.15	9,000	0:2	0
91	381,000	5	0.03	1,905,000	0.39	9,000	0:5	0
92	390,000	1	0.01	390,000	0.08	9,000	0:1	0
93	396,000	1	0.01	396,000	0.08	9,000	0:1	0
94	408,000	1	0.01	408,000	0.08	9,000	0:1	0
95	414,000	1	0.01	414,000	0.08	9,000	0:1	0
96	423,000	2	0.01	846,000	0.17	9,000	0:2	0
97	432,000	2	0.01	864,000	0.18	9,000	0:2	0
98	444,000	1	0.01	444,000	0.09	9,000	0:1	0
99	450,000	2	0.01	900,000	0.18	9,000	0:2	0
100	468,000	1	0.01	468,000	0.10	9,000	0:1	0
101	480,000	3	0.02	1,440,000	0.29	9,000	0:3	0
102	531,000	2	0.01	1,062,000	0.22	9,000	0:2	0
103	570,000	2	0.01	1,140,000	0.23	9,000	0:2	0
104	600,000	3	0.02	1,800,000	0.37	9,000	0:3	0
105	603,000	1	0.01	603,000	0.12	9,000	0:1	0
106	636,000	2	0.01	1,272,000	0.26	9,000	0:2	0
107	639,000	2	0.01	1,278,000	0.26	9,000	0:2	0

4) **Allocation to QIBs excluding Anchor Investors (After Rejections & Withdrawal):** The Basis of Allotment to QIBs, who have bid at Issue Price of ₹ 47/- per Equity Shares or above, was finalized in consultation with BSE. The category was subscribed by 208.61 times i.e. for 149,571,000 Equity Shares. As per the SEBI Regulations, Mutual Funds were allotted 5% of the Equity Shares of Net QIB portion available i.e. 36,000 Equity Shares and unsatisfied demand of Mutual Funds were allotted the remaining available Equity Shares i.e. 681,000 (i.e. Including unsubscribed portion of 72,000 Equity Shares from Mutual Fund) Equity Shares on a proportionate basis. The total number of shares allotted in this category is 717,000 Equity Shares to 65 successful applicants. The category wise details of the Basis of Allotment are as under:

CATEGORY	FIS/BANKS	MFS	IC'S	NBFC'S	AIF	FPC	VC'S	TOTAL
Allotment	12,000	36,000	9,000	96,000	303,000	249,000	12,000	717,000

5) **Allocation to Anchor Investors (After Rejections & Withdrawal):** The Company in consultation with the BRLM has allotted 1,074,000 Equity Shares to 4 Anchor Investors at Anchor Investor Issue Price of ₹ 47/- per Equity Shares in accordance with the SEBI ICDR Regulations. The category wise details of the Basis of Allotment are as under:

CATEGORY	FIS/BANKS	MFS	IC'S	NBFC'S	AIF	FPI/FI	OTHERS	TOTAL
Allotment	-	-	-	0	846,000	228,000	-	1,074,000

6) **Allocation to Market Maker (After Rejections & Withdrawal):** The Basis of Allotment to Market Maker who have bid at Issue Price of ₹ 47/- per Equity Shares or above, was finalized in consultation with BSE. The category was subscribed by 1.00 times i.e. for 189,000 Equity shares. The total number of shares allotted in this category is 189,000 Equity Shares. The category wise details of the Basis of Allotment are as under:

No. of Shares Applied for (Category wise)	No. of Applications received	% to total	Total No. of Equity Shares applied in this Category	% to total	No. of Equity Shares allocated/ allotted per Applicant	Ratio	Total Number of shares allotted
189,000	1	100.00	189,000	100.00	189,000	1	189,000
TOTAL	1	100.00	189,000	100.00	189,000	1	189,000

The Board of Directors of the Company on July 08, 2025, has taken on record the Basis of Allotment of Equity Shares as approved by BSE Limited and has allotted the Equity Shares to various successful bidders. The Allotment Advices-cum-Intimations and/or notices have been forwarded to the email ids and/or address of the Applicants as registered with the depositories/as filled in the application form. Further, the instructions to Self-Certified Syndicate Banks for unblocking the funds & transfer to Public Issue Account have been issued on or before July 09, 2025 and payment to non-syndicate brokers has been issued on or before July 09, 2025. In case the same is not received

Sr No	Category	No. Of Applications Received	% Of Total	Total No. Of Equity Shares Applied	% To Total	No. Of Equity Shares Allotted Per Bidder	Ratio	Total No. Of Equity Shares Allotted
108	690,000	1	0.01	690,000	0.14	9,000	0:1	0
109	750,000	2	0.01	1,500,000	0.31	9,000	0:2	0
110	786,000	1	0.01	786,000	0.16	9,000	0:1	0
111	810,000	1	0.01	810,000	0.16	9,000	0:1	0
112	852,000	1	0.01	852,000	0.17	9,000	0:1	0
113	945,000	1	0.01	945,000	0.19	9,000	0:1	0
114	954,000	1	0.01	954,000	0.19	9,000	0:1	0
115	1,008,000	1	0.01	1,008,000	0.21	9,000	0:1	0
116	1,050,000	1	0.01	1,050,000	0.21	9,000	0:1	0
117	1,080,000	1	0.01	1,080,000	0.22	9,000	0:1	0
118	1,113,000	1	0.01	1,113,000	0.23	9,000	0:1	0
119	1,143,000	1	0.01	1,143,000	0.23	9,000	0:1	0
120	1,209,000	1	0.01	1,209,000	0.25	9,000	0:1	0
121	1,236,000	1	0.01	1,236,000	0.25	9,000	0:1	0
122	1,275,000	1	0.01	1,275,000	0.26	9,000	0:1	0
123	1,350,000	1	0.01	1,350,000	0.27	9,000	0:1	0
124	1,497,000	1	0.01	1,497,000	0.30	9,000	0:1	0
125	1,509,000	1	0.01	1,509,000	0.31	9,000	0:1	0
126	1,593,000	1	0.01	1,593,000	0.32	9,000	0:1	0
127	1,728,000	1	0.01	1,728,000	0.35	9,000	0:1	0
128	1,779,000	1	0.01	1,779,000	0.36	9,000	0:1	0
129	1,782,000	2	0.01	3,564,000	0.72	9,000	0:2	0
130	1,785,000	3	0.01	5,355,000	1.09	9,000	0:3	0
131	1,788,000	1	0.01	1,788,000	0.36	9,000	0:1	0
132	1,797,000	1	0.01	1,797,000	0.37	9,000	0:1	0
133	1,800,000	10	0.07	18,000,000	3.66	9,000	0:10	0
134	0	All applicants from Serial no 04 to 133 for 1 (one) lot of 9000 shares				9,000	3:1230	27,000
TOTAL		14708	100.00	491,688,000	100.00			360,000

within two working days, investors may contact at the address given below. The equity shares allotted to the successful allottees have been uploaded on July 09, 2025 for credit into the respective beneficiary accounts subject to validation of the account details with the depositories concerned. The Company has filed the Listing application with BSE Limited on July 09, 2025. The Company has received the listing and trading approval from BSE Limited and trading will commence on July 10, 2025.

INVESTORS PLEASE NOTE

The details of the allotment made would also be hosted on the website of the Registrar to the issue, MUFG INTIME INDIA PRIVATE LIMITED (Formerly Link Intime India Private Limited) at www.in.mpmf.com. All future correspondence in this regard may kindly be addressed to the Registrar to the Issue quoting full name of the First/ Sole applicants, serial number of the Bid cum Application Form, number of shares applied for and Bank Branch where the application had been lodged and payment details at the address of the Registrar given below:

MUFG INTIME INDIA PRIVATE LIMITED (Formerly Link Intime India Private Limited)
Address: C 101, 247 Park, L.B.S. Marg, Vikhroli (West), Mumbai- 400083, Maharashtra, India
Tel. No.: +91 8108114949 | **Fax:** +91 22 49186060 | **Email:** cryogenic.smpeo@linkintime.co.in
Website: www.in.mpmf.com | **Investor Grievance Email:** cryogenic.smpeo@linkintime.co.in
Contact Person: Ms. Shanti Gopalkrishnan | **SEBI Registration No.:** INR0000004058
CIN: U67190MH1999PTC118368

On behalf of Board of Directors
For, CRYOGENIC OGS LIMITED
 s/-
Mr. Nilesh Natvarlal Patel
 Chairman cum Managing Director

Place: Vadodara, Gujarat
Date: July 09, 2025

THE LEVEL OF SUBSCRIPTION SHOULD NOT BE TAKEN TO BE INDICATIVE OF EITHER THE MARKET PRICE OF THE EQUITY SHARES ON LISTING OR THE BUSINESS PROSPECTS OF CRYOGENIC OGS LIMITED.

Cryogenic Ogs Limited is proposing, subject to market conditions, public issue of its equity shares and had filed the Prospectus with the Registrar of Companies, Ahmedabad. The Prospectus is available on the website of SEBI at www.sebi.gov.in, the website of the Book Running Lead Manager at www.beelinenb.com, website of the BSE at www.bseindia.com and website of Issuer Company at www.cryogenicogs.com; Investors should note that investment in Equity Shares involves a high degree of risk. For details, investors shall refer to and rely on the Prospectus including the section titled "Risk Factors" beginning on page 25 of the Prospectus, which has been filed with ROC. The Equity Shares have not been and will not be registered under the US Securities Act (the "Securities Act") or any state securities law in United States and may not be Issued or sold within the United States or to, or for the account or benefit of, "U.S. persons" (as defined in the Regulation S under the Securities Act), except pursuant to an exemption from, or in a transaction not subject to the registration requirements of the Securities Act of 1933.

garnita

केन फिन होम्स लि.
 डीडीए ब्लिन्डिंग, पब्लिक मंजिल, निकट पार्स सिनेमा, नेहरू प्लेस, नई दिल्ली-110019 दूरभाष: 011-26430236/7625079108 ईमेल: delhi@canfinhomes.com सीआईएन: L85110KA1987PLC008699

मंग सूचना
 वित्तीय आसितियों का प्रतिभूतिकरण और पुनर्गठन तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 (2002 का सं 54) की धारा 13(2) के अधीन

- श्रीमती भावना पत्नी हरि शंकर (उधारकर्ता) पलेट संख्या एफएफ-2, प्रथम तल, प्लॉट संख्या सी-9/4, डीएलएफ अंशुकर विहार, लोनी, गाजियाबाद उत्तर प्रदेश-201102 अन्य पता: 213, टी-स्ट्रड, सेक्टर 3, रोहिणी, निकट एमटीएनएल कार्यालय उत्तर पश्चिमी दिल्ली-110085
- श्री हरि शंकर पुत्र ज्ञानवीर (सह-उधारकर्ता) पलेट संख्या एफएफ-2, प्रथम तल, प्लॉट संख्या सी-9/4, डीएलएफ अंशुकर विहार, लोनी, गाजियाबाद उत्तर प्रदेश-201102 अन्य पता: 213, टी-स्ट्रड, सेक्टर 3, रोहिणी, निकट एमटीएनएल कार्यालय उत्तर पश्चिमी दिल्ली-110085
- मकान नंबर सी-2456, गली नंबर 8, मुकुंद विहार, दिल्ली-110094

न. 1 से 3, अपने हमारी शाखा से न. 1 की निम्नलिखित संघर्ष की गिरी रखने की जमानत पर आवास ऋण लिया है। रुपये राशि रु. 23,99,470/- (रुपय त्रैस लाख निम्नान्वये हजार चार सौ सत्तर मात्र) 07.07.2025 को केन फिन होम्स लिमिटेड को अनुचित दत्त पर मविद्य के ब्याज व अन्य व्यय के साथ देय है।

बंधक रखी आसित का विवरण
 पलेट नंबर एफएफ-2, एम.आई.जी., प्रथम तल, प्लॉट नंबर सी-9/4, डीएलएफ अंशुकर विहार, लोनी, गाजियाबाद उत्तर प्रदेश-201102 संघर्ष की सीमाएं निम्नानुसार हैं:-
 उत्तर: पलेट नंबर एफएफ-3, दक्षिण: 9 मीटर रोड, पूर्व: प्लॉट नंबर एफएफ-1, पश्चिम: प्लॉट नंबर सी-9/3

आप को सरकारी एंक्ट, 2002 की धारा 13(2) के अधीन पंजीकृत मांग सूचना क्रमांक 1 से 3 को प्रेषित की गई थी। परंतु सूचना बिना सुपुर्दगी बापस प्राप्त की जा चुकी है। अतएव अधोहस्ताक्षरों से उक्त अधिनियम के अनुसार उक्त कर्जदार/रों के अंतिम ज्ञात पते के परिसर पर चरखा करवा दी है। अतः समाचार पत्र में यह सूचना प्रकाशित की जा रही है। चूंकि आप मजूरी की शर्तों का पालन करने में असफल रहे हैं, अतः यह खाता एनएचबी के दिशानिर्देशों के अनुसार दिनांक 29.06.2025 को गैर निष्पादक आसित के रूप में वनीकृत किया जा चुका है। एतद्वारा आपसे उपरोक्त राशि का भुगतान मांग सूचना दिनांक 07.07.2025 से उक्त पर संविदा दत्त पर ब्याज सहित इस सूचना के प्रकाशन की तिथि से 60 दिन के भीतर करने की मांग की जाती है, जिसमें विफल रहने पर अधोहस्ताक्षरों सरकारी एंक्ट के अधीन उपरोक्त प्रतिभूति प्रस्तुत करने के लिए कार्यवाही प्रारंभ करने हेतु बाध्य होगा। इसमें अतिरिक्त उपरोक्त/गारंटियों का ध्यान, प्रत्याभूति आसितियों को छुड़ाने के लिए उपलब्ध समस्त के संबंध में, अधिनियम की धारा 13 की उप-धारा (g) के प्रावधान की ओर आकृष्ट किया जाता है।

दिनांक: 09.07.2025
 स्थान: नई दिल्ली

हस्ता, /-
 प्राधिकृत अधिकारी
 केन फिन होम्स लिमिटेड

फार्म ए सार्वजनिक घोषणा
 [भारतीय विद्यालय और शोधन अधिनियम 1906 (कोऑपरेटिव अधिनियम के लिए दिवालिया समकान प्रक्रिया) अधिनियम, 2016 के अधिनियम 6 के अंतर्गत]
उपल बिल्डटेक प्राइवेट लिमिटेड के लेनदारों के ध्यानार्थ हेतु

क्रमांक	संघर्षकर्ता का नाम	उपल बिल्डटेक प्राइवेट लिमिटेड
1	कोऑपरेटिव देनदार का नाम	उपल बिल्डटेक प्राइवेट लिमिटेड
2	कोऑपरेटिव देनदार की तारीख	13.03.2008
3	प्राधिकृत जिला के अधीन कोऑपरेटिव देनदार निम्नलिखित/पंजीकृत है	कमनी संदर्भ, दिल्ली
4	कोऑपरेटिव देनदार की कोऑपरेटिव पालन संख्या / सीलिंग नंबर/पंजीकृत है	U45400DL2008PTC175323
5	कोऑपरेटिव देनदार के पंजीकृत कार्यालय एवं प्रधान कार्यालय, यदि कोई हो, का पता	अधिकृत नं.-303, तीसरा फ्लोर, बालाजी रोड, सी-246/10, लक्ष्मी नगर, नई दिल्ली-110092, (दिल्ली)
6	कोऑपरेटिव देनदार के संबंध में दिवालिया प्रारंभ तिथि	08.07.2025
7	दिवालिया समकान प्रक्रिया बंद होने की अनुमति तिथि	04.01.2026
8	अंतिम रिजोल्यूशन प्रोफेशनल के रूप में कार्य करने के लिए अंतिम रिजोल्यूशन प्रोफेशनल का नाम और पंजीकरण संख्या	निशांत देवी श्री कौशिक सहाय BBNPA-001NP-P-02061-2022174049
9	कोई के साथ पंजीकृत अनुसार अंतिम रिजोल्यूशन प्रोफेशनल का पता एवं ई-मेल	पी-306, लोकप्रिय स्टाफिंग कार्टर, सेक्टर-137, नोएडा (उत्तर प्रदेश) ई-मेल आई.डी.: cshwariand12@gmail.com
10	अंतिम रिजोल्यूशन प्रोफेशनल के साथ पत्राचार के लिए उपयोग किया जाने वाला पता एवं ई-मेल	पता : अधिकृत नं.-303, तीसरा फ्लोर, बालाजी रोड, सी-246/10, लक्ष्मी नगर, नई दिल्ली-110092, (दिल्ली) ई-मेल पता : ulpc@ulpc@gmail.com
11	प्राप्त की जा चुकी की अंतिम तिथि	22.07.2025
12	अंतिम रिजोल्यूशन प्रोफेशनल द्वारा निष्पत्ति तिथि एवं अनुसार धारा 21 की उपधारा (हरे) के अनुसार (हरे) के अधीन लेनदारों का नाम, यदि कोई हो	धरमगन नं. लागू, नहीं है।
13	एक वर्ष में लेनदारों के अंतिम प्रतिनिधि के लिए पर कार्य करने के लिए निर्धारित किया गये इनाम/संश्लेषण प्रोफेशनल का नाम (प्रत्येक वर्ष में तीन नाम)	वर्तमान नं. लागू, नहीं है।
14	(क) संलग्न फार्म और (ख) अंतिम प्रतिनिधि उपलब्ध रहने का विवरण	(क) वेब लिंक : https://bbi.gov.in/home/download (ख) अधिकृत नं. जैस की संख्या पॉस्ट 10 में बताया गया है (बी) लागू, नहीं है।

एतद्वारा सूचित किया जाता है कि राष्ट्रीय कम्पनी विधि अधिनियम, 2008 (2008 का अधिनियम 29) के अंतर्गत दिवालिया समकान प्रक्रिया प्रारंभ करने का आदेश दिया है। उपल बिल्डटेक प्राइवेट लिमिटेड के लेनदारों को एतद्वारा सूचित किया जा रहा है कि 10 मिनट के भीतर रिजोल्यूशन प्रोफेशनल के पास 22 जुलाई, 2025 को या उससे पूर्व अपने दावे को प्रमाण जमा करने के लिए सूचित किया जाता है।

वित्तीय लेनदारों को केवल इलेक्ट्रॉनिक पद्धति द्वारा अपने दावों को जमा करने में 10 मिनट का समय उपलब्ध है। अन्य सभी लेनदार अपने दावे व्यक्तित्व या डाक या इलेक्ट्रॉनिक माध्यम से जमा कर सकते हैं।

प्रतिदिन, नं. 12 के अधीन सूचीबद्ध अनुसार वर्ग से संबंधित वित्तीय लेनदार को फार्म सीए में वर्ग (एन) निर्दिष्ट करेंगे के अधिकृत आसितियों के रूप में काम करने के लिए प्रतिदिन, नं. 13 के अधीन रिजोल्यूशन प्रोफेशनल से अपने पसंद का एक अधिकृत प्रतिनिधि चुनना होगा।

दावों के सुदृढ़ या विषया प्रमाण जमा करने पर दण्डित किया जायेगा।
 अंतिम समाधान पत्रिका का नाम : शिवानंद चौधरी
 दिनांक : 09.07.2025
 स्थान : नोएडा

चोलामंडलम इन्वेस्टमेंट एंड फायनेंस कम्पनी लिमिटेड
 कर्पोरेट कार्यालय : चोला रोड, सी 54 एवं 55, सुपर बी-4, थिरु वी का इंडस्ट्रियल एस्टेट, गिन्डी, चेन्नई-600032
चंडीगढ़ शाखा : एससीओ, 350-351-352, तृतीय तल, सेक्टर-34-ए, चंडीगढ़-160022
यमुनानगर शाखा : एससीओ-105, प्रथम तल, सेक्टर-17, हुडा कॉम्प्लेक्स बिल्डिंग, कोर्ट रोड, जगधरी, यमुनानगर-135003
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